## National Company Law Tribunal

Allahabad Bench

CPNO. 101/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

NAME OF THE COMPANY: Shabbly Ahmad & ons. vs. Safedabad Cold story, section of the companies ACT/1 & B CODE: 241/242 of the companies Act of 2013.

SI. NO.	Name	Designation	Representation	Signature
1.	R. P. Agarrial	AAS -	R-16 R-3	Roymel
<u>2.</u>	Shailesh Daya Smendra k.s	ahu JPcs	P-1 63	Sharleshi,

## CP NO.101/ALD/2017

Sh. Shailesh Dayal alongwith Sh. Surendra K. Sahu, Advocate for the petitioner. Sh. R.P. Agarwal, Advocate for the respondent no.1 to 3.

He moves an application for setting aside the exparte order dated 27.11.2017 passed by this Court. The PCS representing the petitioner company do not propose to file a formal reply and wish to orally oppose the present application. He also presses for the interim relief which is prayed in the main company petition.

Having heard the rival submission made by the learned counsel for both the parties, we feel that the present CA No.233/2017 can be allowed with this condition that the respondents shall make payment of a token cost of Rs.1,000/- each to the petitioner. Further, the respondent company is equally required to maintain status quo as of today in respect of its shareholdings pattern.

The matter to be listed on 24th January, 2018.

Dated:21.12.2017

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)